

PUNJAB VIDHAN SABHA SECRETARIAT
Unstarred Questions
TO BE ASKED AT THE MEETING OF THE PUNJAB VIDHAN SABHA TO BE HELD ON
Tuesday, the 6th August, 2019

To release the sullage water of the pond of village Dhudhi of Kotkapura into Seepage drain

296. **Sardar Kultar Singh Sandhwan, MLA:-** Will the Rural Development and Panchayats Minister be pleased to state:-

- a) the amount of grant issued by the govt. during the year 2005 to 2018 to release the sullage water of the pond of village Dhudhi into seepage drain falling under Assembly Constituency Kotkapura togetherwith the details of its usage;
- b) whether the pond water has been released into the seepage drain;
- c) the action taken against the concerned officers/officials if the pond water has not been released into the seepage drain?

Drainage of the pond water of the villages of Punjab

297. **Sardar Kultar Singh Sandhwan, MLA:-** Will the Rural Development and Panchayats Minister be pleased to state whether any new policy to drain the pond water of the villages of Punjab has been introduced by the Punjab govt; if so, the detail thereof?

Action regarding deaths occurred in Police custody

298. **Sardar Kultar Singh Sandhwan, MLA:-** Will the Chief Minister be pleased to state:-

- a) the total number of deaths occurred in police custody in the State from April, 2017 to June 30, 2019;
- b) whether any action has been taken against the police officers/officials found guilty of these deaths;
- c) if any action has been taken against guilty officers/officials, the details thereof?

To prevent encroachments taking place on government land

299. **Sardar Kultar Singh Sandhwan, MLA:-** Will the Revenue Minister be pleased to state:-

- a) the name of authority under whom the encroachments are constantly taking place on government land falling under Khasra No. 1316, 1318 site of area Kotkapura, tehsil Kotkapura district Faridkot despite the stay order passed by the Hon'ble Punjab and Haryana High Court;
- b) the number of persons who encroached upon the Government land by ignoring stay order of Hon'ble Punjab and Haryana High Court against encroachments;
- c) the action taken by the state govt. to save property after stay order passed by the Hon'ble Punjab and Haryana High Court?

Chandigarh:
The 4th August, 2019

G. K. S.
Superintendent 5/8/19
Punjab Vidhan Sabha
Chandigarh

Shashi Lakhnopal Mishra,
Secretary,
PUNJAB VIDHAN SABHA